



2026:AHC:1955

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44857 of 2025

Aditya Rao Alias Shubham Rao

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ashok Kumar Yadava, Sr. Advocate
Counsel for Opposite Party(s)	: G.A., Sriram Dhar Dubey

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. This is the second bail application. First bail application was rejected by this Court vide order dated 22.8.2025 passed in C.M.B.A. No. 39322 of 2023.

2. Heard Sri Akhilesh Singh, learned Senior Counsel assisted by Sri Ashok Kumar Yadava, learned counsel for the applicant and Sriram Dhar Dubey, learned counsel for the informant as well as Sri Sanjeev Singh, learned AAG assisted by Sri Sunil Kumar, learned A.G.A. for the State and perused the material placed on record.

3. Applicant seeks bail in Case Crime No. 103 of 2021, U/S 302, 504, 506, 34 of IPC and Sections 3/25 of Arms Act, Police Station - Mahuadih, District - Deoria, during the pendency of trial.

4. Learned Senior Counsel for the applicant has not put forward any new ground for bail except the period of incarceration as he is in jail since 8.9.2021. Learned counsel has stated that the applicant has no criminal history and in case, the applicant is released on bail, he will not misuse the liberty of bail.

5. Per contra, learned counsel for the informant as well as learned A.A.G. assisted by learned A.G.A. have vehemently opposed the bail application.

6. Since no new ground could be brought up by learned counsel for the applicant, I do not find it a fit case for bail. Without expressing any opinion on the merits of the case, this Court is not inclined to release the applicant on bail.

7. The bail application is, accordingly, **rejected**.

8. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously, in view of the principle laid down in the recent judgements of the Supreme Court in the cases of **Vinod Kumar vs. State of Punjab 2015 (3) SCC 220** and **Hussain and Another vs. Union of India (2017) 5 SCC 702**, if there is no legal impediment.

9. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

January 5, 2026
Siddhant

(Krishan Pahal,J.)